

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

C.O.C.P. No. 87 of 1983  
in  
O.A. No. 1204 of 1986

Joachim David

.. Applicant

Versus

Union of India etc.

.. Respondents

4.7.88

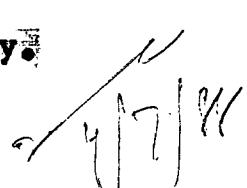
Present: Shri B.X. Joseph, Advocate for the Applicant.  
Shri K.C. Mittal, Advocate for the Respondents.

ORDER:

The Counsel for the Respondents states that the order dated 18.12.1987 passed by us in OA No. 1204 of 1986 has since been complied with and the entire arrears of salary on the basis of date of birth determined by us viz. 26th March 1929 has been paid to the Petitioner. Of course, the pension already paid to the Petitioner for the said period has since been deducted.

The Petitioner admits this position but he says that he has not been paid revised pension. He may move the concerned authorities in this respect. If he has still any grievance, he may knock the door of this Court.

It calls for no further orders and it stands disposed of accordingly.

  
(Birbal Nath)  
AM

  
(J.D. Jain)  
VC